

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
SAALIM SHOES PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	NAME OF CORPORATE DEBTOR	SAALIM SHOES PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE DEBTOR	19/06/2006
3.	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED / REGISTERED	Registrar of Companies, Chennai
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTIFICATION NUMBER OF CORPORATE DEBTOR	CIN : U19111TN2006PTC060267
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	No.1-A, Regency Apartment, No.5, 1 st Lane, Nungambakkam High Road, Nungambakkam Chennai – 600 034.
6.	INSOLVENCY COMMENCEMENT DATE IN RESPECT OF CORPORATE DEBTOR	25.9.2020 - Order Received (22.9.2020 – Order pronounced – CIRP commencement date)
7.	ESTIMATED DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	21.3.2021 (180 days from CIRP commencement date)
8.	NAME AND REGISTRATION NUMBER OF THE INSOLVENCY PROFESSIONAL ACTING AS INTERIM RESOLUTION PROFESSIONAL	Mr. S.R.SHRIRAAM SHEKHAR IBBI/IPA-003/IP-N000144/2017-2018/11598
9.	ADDRESS AND E-MAIL OF THE INTERIM RESOLUTION PROFESSIONAL, AS REGISTERED WITH THE BOARD	4/363 A, "Sri Ramalayam", Saravanabawa Nagar, First Street, Old Perungalathur, Chennai – 600063. e-mail:shekshershiraam@gmail.com
10.	ADDRESS AND E-MAIL TO BE USED FOR CORRESPONDENCE WITH THE INTERIM RESOLUTION PROFESSIONAL	4/363 A, "Sri Ramalayam", Saravanabawa Nagar, First Street, Old Perungalathur, Chennai – 600063. e-mail:resolutionsaalim@gmail.com
11.	LAST DATE FOR SUBMISSION OF CLAIMS	06.10.2020 (14 days from the date of CIRP commencement)
12.	CLASSES OF CREDITORS, IF ANY, UNDER CLAUSE (B) OF SUB-SECTION (6A) OF SECTION 21, ASCERTAINED BY THE INTERIM RESOLUTION PROFESSIONAL	Not Applicable as per information available with IRP till date
13.	NAME OF THE INSOLVENCY PROFESSIONALS IDENTIFIED TO ACT AS AUTHORISED REPRESENTATIVE OF CREDITORS IN A CLASS (THREE NAMES FOR EACH CLASS)	Not Applicable
14.	(A) RELEVANT FORMS AND (B) DETAILS OF AUTHORISED REPRESENTATIVE ARE AVAILABLE	Weblink - https://ibbi.gov.in/downloadform.html

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process against the Corporate Debtor **SAALIM SHOES PRIVATE LIMITED** on 22.9.2020. The creditors of **SAALIM SHOES PRIVATE LIMITED** are hereby called upon to submit a proof of their claims on or before 06.10.2020 to the interim resolution professional at the address mentioned against item 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

The claim may be submitted in their specified forms – Form B – Operational creditor (other than workmen/employee); Form C- Financial creditor, Form CA – Financial creditor in A class, Form D – workmen/employee, Form – E- Authorized Representative of workmen/employee & Form F - other creditors.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 26.9.2020
Place: Chennai



S.R.SHRIRAAM SHEKHAR - 9884019085
IBBI/IPA-003/IP-N000144/2017-2018/11598
Interim Resolution Professional of
SAALIM SHOES PRIVATE LIMITED